

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00039/2018

Chandigarh, this the 12th day of July, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...
Neelam Kumari aged 36 years daughter of Daulat Ram, TGT (Art Teacher) AE' Kendriya Vidyalaya No. 3, Patiala Cantt. District Patiala, Resident of Quarter No. C-8 Tarapur Enclave Patiala Cantt. Patiala (Group C Post)

....**Applicant**

(Present: Mr. Gurinder Singh, Advocate, proxy for Mr. Naeem Ilyas, Advocate)

Versus

1. The Commissioner, Kendriya Vidyalaya Sangathan 18, Institutional Area Shaheed Jeet Singh Marg, New Delhi-110016.
2. The Deputy Commissioner, Kendriya Vidyalaya Sangathan Regional Office, SCO 72-73, Sector 31-A, Dakshin Marg, Chandigarh - 160030.
3. The Principal Kendriya Vidyalaya No. 3, Patiala Cantt. District Patiala.

....
Respondents

(Present: Mr. R.K. Sharma, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel for the respondents produced a copy of order dated 09.02.2018, which is taken on record. On the basis thereof, he submitted that the Competent Authority has accepted the appeal, filed by the applicant, against the punishment order. He prays, that the O.A., therefore, has become infructuous and may be disposed of as such.
2. Learned counsel for the applicant does not dispute the same.
3. Accordingly, the O.A. is disposed of as having been rendered infructuous, as prayed for.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 12.07.2018

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